

**CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH**

Original Application No. 043/00231/2018

Date of Order: This, the 02nd day of April 2019

THE HON'BLE SMT. MANJULA DAS, JUDICIAL MEMBER

THE HON'BLE MR. NEKKHOMANG NEIHSIAL, ADMINISTRATIVE MEMBER

Sri G. Vijay Bhaskar Raju
S/o Late Jayal Raju
SA, Office of the PAO (Ors) 58 GTC
Happy Valley, Shillong – 793007.

...Applicant

By Advocate: In person

-VERSUS-

1. The Union of India
Represented by the Secretary
To the Government of India
Ministry of Defense (Finance)
New Delhi – 110010.
2. Controller General of Defence Accounts
Ulan Batar Road, Palam, Delhi Cantt. 110010.
3. CDA (IDS), Narangi, Guwahati, Pin – 781071.
4. CDA (IDS) New Delhi, Room No. 130
Kashmir House – 110010.

... Respondents

By Advocate: Mr. S.K. Ghosh, Addl. CGSC

ORDER (ORAL)**MANJULA DAS, MEMBER (J):**

Being aggrieved for non-payment of payment Authority for Rs. 120432/- dated 30.10.2017 issued by CDA (IDS), New Delhi, the applicant has preferred the instant O.A. under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:-

- “8.(i) Payment of Payment Authority for Rs. 120432/-
- (ii) My long outstanding dues (9 adjustment claims)
- (iii) Payment of PT TADA advance as per my entitlement in full.”

2. The applicant who appeared in person submitted that in pursuance of this Tribunal's order dated 10.12.2014 passed in O.A. No. 040-00190-2014, CDA, Guwahati has cleared some of the issues those comes under its purview and passed on some issues to the CDA (IDS) New Delhi for its clearance. However, of late, after several correspondence, CDA (IDS) New Delhi forwarded a payment authority dated 30.10.2017 for Rs. 120432/- (towards the adjustment of 4 claims out of pending claims of 13 numbers) to CDA, Guwahati. But till today, no payment has been made to him. He also made several representations before the CDA, Guwahati and to other authorities. According to the applicant, even after 10 years, he is still awaiting to receive his outstanding dues towards his final adjustment

claims of 13 (thirteen) nos. But nothing has been done by the respondent authorities for the reasons best known to them.

3. Heard the applicant who appeared in person as well as Mr. S.K. Ghosh, learned Addl. CGSC for the respondents.

4. Mr. Ghosh has drawn our attention to the written statement filed on 15.11.2018 where at para 6, it is stated that out of 13 pending adjustment claims pertains to CDA (IDS) New Delhi, 9 nos. adjustment claims have already been passed by the Department. Out of 4 nos. pending adjustment claims, 3 nos. adjustment claims are not traceable/available as the matter being decade old. However, the applicant may submit acknowledgment of submission of the claims. In regards to 1 pending adjustment claim, the respondents stated that the present status of the claim is being ascertained from CDA (IDS) New Delhi vide CDA Guwahati letter No. CDA/GHY/Court Case/O.A. No. 231/2018 dated 26.10.2018.

5. In view of the above submission made by Mr. S.K. Ghosh, learned Addl. CGSC, we deem fit and proper to direct the applicant to submit the acknowledgment of submission of claims within a period of one month from today before the competent authority and on receipt of same, the competent authority i.e. respondent No.

2 shall settle the issue within a period of 03 (three) months thereafter.

Ordered accordingly.

6. Accordingly, O.A. stands disposed of to the extent as indicated above. No order as to the costs.

(NEKKHOMANG NEIHSIAL)
MEMBER (A)

(MANJULA DAS)
MEMBER (J)

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